

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2375
ANSWERED ON:04.08.2015
Objectionable Material Recovered from Prisoners
Bhatt Smt.Ranjanben

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the map of Rashtrapati Bhawan and other objectionable materials have been recovered from a prisoner in Muradabad jail in Uttar Pradesh; and
- (b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): An inspection of Moradabad Jail was conducted by the District Magistrate Moradabad along with Police Officers and other Administrative Officers on 7.06.2015. During the search operation, two card readers, three chips, a photocopy of a road map of Delhi indicating the road direction of Rashtrapati Bhawan, some other documents, files of his case and registers were recovered from an undertial prisoner. An enquiry in the matter was conducted by the City Magistrate, Moradabad and no adverse facts were found in the enquiry.

"Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, an advisory has been issued to the States/UT Administration on 28.04.2015 for adopting measures for improvement of security of jails. The same may be downloaded from the website of the Ministry of Home Affairs at the following link:

mha.nic.in/sites/upload_files/mha/files/AdvisorySecurityofJail_010515.pdf
